

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

R.A. No. 265 of 1997
in
O.A. No. 2540 of 1996

(5)

New Delhi, dated this the 7th November, 1997

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the Matter of

Zafar Hussain

Versus

Govt. of NCT of Delhi & Anr.

1. Govt. of NCT of Delhi
through the Chief Secretary,
5, Sham Nath Marg,
Delhi.
2. Director of Information,
and Publicity,
Govt. of NCT of Delhi,
Block No.9, Old Secretariat,
Delhi-110054. ... REVIEW APPLICANTS

VERSUS

Shri S. Zafar Hussain,
Z/o Shri Nazar Hussain,
R/o 604-A, Sector 3,
R.K. Puram,
New Delhi-110022. ... RESPONDENT

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Persused the R.A.

2. None of the grounds taken in the R.A.
bring it within the scope and ambit of
Section 22(3)(f) A.T. Act read with Order 47
Rule 1 C.P.C. under which alone any judgment/
order/decision of the Tribunal can be
reviewed.

3. The R.A. is rejected.

A Vedavalli
(DR. A. VEDAVALLI)
Member (J)
/GK/

S.R. Adige
(S.R. ADIGE)
Vice Chairman (A)